

**Money Suit No. 10/2019**

**Present: Neha Saikia**

**Munsiff No.1, Dibrugarh**

**Dated-06.07.2022**

Plaintiff is duly represented.

Seen petition No.2407/2022, filed by learned counsel for plaintiff submitting therein that the case is amicably settled between the parties and as such plaintiff has prayed for withdrawal of the suit.

Seen. Heard learned counsel for plaintiff.

As plaintiff has itself submitted that the matter has been finally settled with the defendant, in my view, it would be prudent to allow plaintiff's prayer.

As such, instant case is disposed of on withdrawal.

Petition No.2407/22 is allowed and disposed of accordingly.

  
Munsiff No. 1  
Dibrugarh